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NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

C.S.P. No 450/(MAH)/2017 MA No. 255/2017

CORAM:

Present:

SHRI M.K. SHRAWAT

MEMBER (J)

SHRI V. NALLASENAPATHY
MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 21.12.2017

NAME OF THE PARTIES: M/s. Talwalkars Better Value Fitness Ltd.

SECTION OF THE COMPANIES ACT: 391 to 394 of the Companies Act 1956 and 230 to 232 of the Companies Act, 2013.

S. No.

NAME

DESIGNATION

SIGNATURE

Roban Agramal i/b MDP+ Partners for Appricant

255 2017

ORDER MA 255/2017 IN CSP 450/230-232/NCLT/MB/MAH/2017

On the Application filed by the Objector, the Objector now says that he is satisfied with the clarification issued by the Petitioner Company in its letter dated 27.7.2017. There being no objection from the Objector, the MA 255 of 2017 is hereby dismissed.

The Company Petition is hereby allowed, vide separate order.

Sd/-V. NALLASENAPATHY

Member (Technical)

, Sd/-

M. K. SHRAWAT Member (Judicial)